

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 450
TO BE ANSWERED ON: 24.07.2024

ADVISORY TO ARTIFICIAL INTELLIGENCE COMPANIES

450. SHRI MANICKAM TAGORE B:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the government has withdrawn contentious advisories required for Artificial Intelligence companies to obtain Government permission to make their products available to users online in India;
- (b) whether it is a fact that the said advisory had drawn sharp criticism from tech companies expressing that the Government has no legal power to issue advisories;
- (c) whether it is also true that both advisories warn AI firms against bias or discrimination or threat posed to the integrity of the electoral process; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (d): Ministry of Electronics and IT (“MeitY”) has issued advisories from time to time, to intermediaries/platforms for ensuring compliance with applicable laws including The Information Technology Act, 2000 and rules made thereunder. These advisories are issued after consultations with stakeholders. The Government is committed to harnessing the power of emerging technologies such as Artificial Intelligence (“AI”) for the good of our people, while containing the risks that arise due to such use.
